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O.A. 573196
(A)

Serial No. of Order	Date of Order	Order with Signature	
4	31.3.97	<p>Learned counsel for the applicant states that this application was filed without exhausting the remedy of appeal. Subsequently appeal has been filed and therefore, he wants to withdraw this Original Application with liberty to file fresh application after disposal of his appeal, if so advised. Accordingly this Original Application is hereby dismissed as withdrawn with liberty to file fresh petition after disposal of the appeal.</p> <p style="text-align: right;"><i>For</i> CHAIRMAN <i>S. V. M.</i> VICE CHAIRMAN 31/3/97</p>	<p>For admini- with stay. adj to 12.8.96 1 Bench 9.8.96. Conf. m. 2.04.12.8.96</p> <hr/> <p>Notice may be sent to all R-P by Regd Post / A.D. 21/8/96 21.08.96 S.O. (3)</p> <p>Notice to Notice has been served on R-3, R-4, R-5 Court not filed. No appearance Memo for Respondents.</p> <p>18/9/96 Registration</p> <hr/> <p>Order dt. 12.9.96 None appears. Court be filed by far ween. 12/9/96. 82 Regd</p>